

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4312**

TO BE ANSWERED ON FRIDAY, THE 20th DECEMBER , 2024

Advocates Protection Bill

4312 . Shri Rajabhau Parag Prakash Waje:

Will the Minister of Law & Justice be pleased to state :

(a) whether the Government has taken cognizance of increasing instances of violence, intimidation and threats to the lawyers;

(b) if so, the details of the steps taken by the Government to address this issue and provide protection to lawyers;

(c) whether the Government will consider enacting the Advocates Protection Bill to protect lawyers from violence, if so, the current status of the bill and the timeline for its enactment; and

(d) whether the Government has any plan to include provisions in the bill to provide compensation to lawyers who are victims of violence and intimidation and if so, the details thereof, whether the Government proposes to set up a special task force to investigate incidents of violence and intimidation against lawyers, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The subject matter of 'Police and Public Order' falls under the State List of the Seventh Schedule to the Constitution of India. Therefore, it is primarily the responsibility of the State Governments to prevent, detect, register, and investigate crimes against the Advocates and prosecute the offenders.

(c) and (d): There is no proposal of the Government to enact the Advocates Protection Bill, for the present.
